

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 236 of 2020

IN THE MATTER OF:

Yogesh Kumar Jashwantlal Thakkar

...Appellant

Versus

Indian Overseas Bank & Anr.

...Respondents

**For Appellant: Mr. Shailesh Jha, Mr. Prassan Sinha and
Mr. Fakhruddin Jdaliwala, Advocates**

For Respondent: Mr. Sangya Negi, Advocate for R-1

ORDER

05.03.2020 Notice has been delivered to both the Respondents. Ms. Sangya Negi, Advocate who appears on behalf of the Respondent No. 1 seeks and is allowed to file reply along with his Vakalatnama within two weeks. Rejoinder, if any, may be filed within one week thereof.

Since, there is no appearance on behalf of the Respondent/Corporate Debtor, fresh notice be given to IRP on his email address.

Post the Appeal 'For Admission (After Notice)' on **30th March, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

[Alok Srivastava]
Member (Technical)